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NEW DELHI, WEDNESDAY, SEPTEMBER 16, 2020/BHADRA 25, 1942

SUPREME COURT OF INDIA

NOTIFICATION

New Delhi, the 7th September, 2020

G.S.R. 556(E).— In exercise of the powers conferred by clause (2) of Article 146 of the Constitution, Hon'ble the Chief Justice of India hereby makes the following amendments to the Supreme Court Officers and Servants (Conditions of Service and Conduct) Rules, 1961 regarding the change of the nomenclature/designation of the posts of Gestetnor Operator Grade-I and Gestetnor Operator Grade-II mentioned as Category No. 48 & 53 in the Schedule attached to the said Rules:

I. The following be substituted in Column No. 2 relating to Designation of the post mentioned against Category No. 53 (Gestetnor Operator Grade-II) of the Schedule attached to the said Rules:-

Designation of the Post
(2)
Photocopying/ Digital Duplicating Machine Operator Grade-II

II. The following be substituted in Column Nos.2 & 4 relating to Designation of the post, Method of Recruitment for the post mentioned against Category No. 48 (Gestetnor Operator Grade-I) of the Schedule attached to the said Rules:-

Designation of the Post (2)	Method of Recruitment (4)
Photocopying/ Digital Duplicating Machine Operator Grade-I	By promotion from amongst Photocopying/Digital Duplicating Machine Operator Grade-II based on seniority-cum-merit.

[No. F.34/2020-SCA(I)]

By Order

DEEPAK JAIN, Registrar (Admn.I)